

B. A. No. 3301
FIR No. 222/2020
PS: Timarpur
State Vs. Mursaleem @ Faheem
U/s 25/54/59 Arms Act

05.11.2020


Fresh application received. Be registered.

Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Ashok Kumar, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Mursaleem @ Faheem in case FIR No.222/2020.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
05.11.2020

At 4 pm
ORDER

This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Mursaleem @ Faheem in case FIR No.222/2020.

Ld. counsel for the accused-applicant contended that accused is innocent person and has been falsely implicated in the present case. That accused-applicant has nothing to do with the alleged offence. That accused-applicant has been arrested due to his previous involvements in




other cases. That there is no incriminating material against the accused-applicant. That the recovery has been planted upon the accused-applicant.

Ld. Addl. PP submits that accused-applicant was arrested on 11.09.2020 acting on a secret information received in respect of the accused. That at the time of arrest countrymade pistol with two live cartridges were recovered from the possession of accused-applicant.

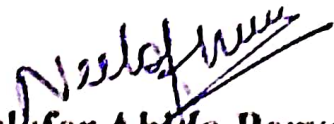
Heard.

In the present case accused-applicant was arrested on 11.09.20120 pursuant to secret information received by the police of PS Timarpur. Accused-applicant was apprehended near Gurudwara Nanaksar and during personal search of the accused-applicant he was found in possession of countrymade pistol and two live cartridges and during interrogation, accused-applicant disclosed his involvement in case FIR No. 347/2020 PS Civil Lines. It is not alleged that the recovery is effected in the presence of independent witnesses.

Taking into consideration the nature of the accusation, and the period of incarceration and as the investigation in the present case is now complete and no further recoveries remain to be made, and the custody of the accused-applicant is not claimed further for the purposes of investigation, the present application is allowed and accused Mursaleem @ Faheem is granted regular bail in case FIR No.222/2020 subject to his furnishing personal bond with one surety in the sum of Rs. 30,000/- each to the satisfaction of the Ld. Trial Court and on the condition that he shall not indulge in criminal activities, that he shall scrupulously appear on each



and every date of hearing before the Trial Court and shall not delay, defeat or interfere with the trial in any manner possible, he shall not threaten, influence nor intimidate witnesses nor tamper with evidence in any manner whatsoever, he shall mention the mobile phone number to be used by him in the bond and shall ensure that the same is kept on switched on mode at all times with location activated and shared with the IO, he shall not change the said mobile phone number nor his address without prior intimation to the IO, he shall not leave the territorial limits of NCT Delhi without prior intimation to the IO, he shall get his presence marked at PS Timarpur on the 1st day of every month till the pendency of the trial. The application is disposed of accordingly.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
05.11.2020

B. A. No. 3300
FIR No. 347/2020
PS: Civil Lines
State Vs. Mursaleem @ Faheem
U/s 392/411/34 IP C

05.11.2020


Present: Sh. K.P.Singh, Addl. PP for State (through video conferencing)

Sh. Ashok Kumar, counsel for accused-applicant (through video conferencing)

Hearing is conducted through video conferencing.

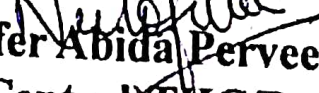
This is an application under Section 439 CrPC for grant of regular bail on behalf of accused-applicant Mursaleem @ Faheem in case FIR No.347/2020.

Arguments heard. For orders, put up at 4pm.


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
05.11.2020

At 4 pm
ORDER

At the time of passing of orders it emerges that certain clarifications are required as though as per contents of reply of IO, robbery is committed by four motorcycle born persons at gunpoint however, the FIR is registered for commission of offence under section 392 IPC and not 397 IPC. For clarifications put up on 10.11.2020, ~~aa~~


(Neelofer Abida Perveen)
ASJ (Central)THC/Delhi
05.11.2020